

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CA(1B) No. 322/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th July, 2017, 10.30 A.M

Name of the Company		Aryan Mining & Trading Corporation Pvt Ltd. And. Ganesh Sponge Pvt Ltd		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. D.N. Sharma, Adv
2. A. Roy, Adv
3. Anumay Basu, Adv

Respondent
(Corporate Debtor)

AB
26/7/17

1. ANUJ SINGH, Adv.

2. URMILA CHAKRABORTY, Adv.

3. RITO BAN SARKAR, Adv.

ORDER

For the
Operational
creditor

AB
26.7.17

Ld. Counsels for the operational creditor and the corporate debtor are present.

Parties have made a joint submissions that the Hon'ble Supreme Court, in a case u/s. 7 of the Insolvency & Bankruptcy Code, 2016, has passed order that even after admission of the petition if the parties

(V)

entered into a settlement then petition may be dismissed on the joint
request of the parties.

Ld. Counsels for the parties are directed to file the copy of the
order of the Hon'ble Supreme Court within 3 days from today.

List the matter on 31/07/2017.

VPS
(Vijai Pratap Singh)
Member (J)